GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

RAJYA SABHA UNSTARRED QUESTION No. 2838 TO BE ANSWERED ON 25th MARCH, 2025

RAGGING IN MEDICAL COLLEGES

2838# SHRI NEERAJ DANGI:

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether it is a fact that, despite having stringent laws in the country, cases of ragging in medical colleges are being reported, the details of complaints received, State-wise;
- (b) the reasons for failure of these laws;
- (c) the details of action taken by Government against such incidents; and
- (d) the steps proposed to be taken for strict implementation of rules made by Government to prevent ragging in medical colleges and to enact more effective laws in this regard?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. ANUPRIYA PATEL)

(a) to (d): The state-wise number of ragging-related complaints in medical colleges for the calendar year 2024 received by the National Medical Commission (NMC) are at Annexure.

The NMC has taken stringent measures against such incidents which include regular monitoring and follow-up through video conferences with Deans and Principals of medical institutions. Additionally, the NMC mandates the submission of annual Anti-Ragging Reports by these institutions to ensure they are adhering to anti-ragging protocols. Non-compliance is met with strict penalties, which may include the withdrawal of recognition or other punitive actions to maintain a safe and supportive academic environment.

The following measures have been implemented by the Government to create a zero-tolerance environment against ragging and ensure a safe and harassment-free academic atmosphere in medical colleges:-

- Implementation of the Prevention and Prohibition of Ragging in Medical Colleges and Institutions Regulations, 2021, outlining institutional responsibilities and preventive measures.
- Specific information about anti-ragging measures included in admission brochures, prospectuses, and booklets.
- CCTV cameras installed in vulnerable areas of the campus, including colleges, hospitals and hostels, and to display anti-ragging posters and hoardings in different locations within the institutions.
- Every student and their parent/guardian submits an online undertaking through the University Grants Commission's online portal.
- The NMC has set up a portal where students can lodge complaints related to ragging.
- Operation of the NMC Anti-Ragging Cell, which actively monitors and addresses complaints through email (antiragging@nmc.org.in) and the UGC helpline (antiragging.ugc.ac.in).

The state-wise number of ragging-related complaints in medical colleges for the calendar year 2024

S.No.	Name of State/Union territory	Number of ragging complaints received in NMC
1.	Andhra Pradesh	6
2.	Assam	4
3.	Bihar	17
4.	Chhattisgarh	8
5.	Delhi	3
6.	Gujarat	3
7.	Haryana	6
8.	Jharkhand	8
9.	Jammu & Kashmir	3
10.	Karnataka	4
11.	Kerala	1
12.	Maharashtra	10
13.	Madhya Pradesh	12
14.	Odisha	8
15.	Punjab	2
16.	Rajasthan	15
17.	Telangana	3
18.	Tamil Nadu	8
19.	Uttarakhand	6
20.	Uttar Pradesh	33
21.	West Bengal	5